(v) Financial soundness of the applicants,

(3) Preparation of a shortlist of candidates after an interview, of all those having the basic requirements for the job.

(4) Obtaining sealed bids from the shortlisted candidates, indicating the amount they are willing to deposit with Maruti for being awarded the dealership.

(5) Award of the dealership to the highest bidder.

Closare of sick Undertakings and Privatisation *ot* Public Sector Units

@*270. SHRI CHIMANBHAI MEHTA:

SHRI SOM PAL:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering a proposal to amend the concerned law to make it easier to close down sick-undertakings and to privatise public sector units, leaving it to the new owner to decide the fate of the units; and

(b) whether the trade unions have also made any representation to Government in this regard; if so, what are the contents thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUGON): (a) No, Sir. Government has only decided that such public enterprises which are chronically sick and unlikely to be turned around, will be referrerd to the Board for Industrial and Financial Reconstruction (BIFR) or other similar high level institution created for the purpose, for the formulation of revival/rehabilitation schemes.

(b) No, Sir.

(a) Previously Starred Question 190, transferred from the 26th July, 1991.

Draft of the Eighth Five Year play

*271. KUMARI CHANDRIKA PREMJI KENIA: Will the Minister of PLANNING AND PROGRAMME IM-PLEMENTATION be pleased to stater

to Questions

(a) what is the present status of the Draft Eighth Five Year Plan; and

(b) by when it would be presented to Parliament for discussion?

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) and (b) The Eighth Five Year Plan will commence from 1-4-1992 covering the period 1992—97.

The Plan document is expected to be laid on the Table of both Houses of Parliament, atfer it has been finalised and considered and endorsed by the National development Council.

Accident to Nagothane BPCL project

*272. SHRIMATI MIRA DAS: SHRI CHIMANBHAI MEHTA:

Will the PRIME MINTSTER be pleased to state:

(a) what was the damage estimated at Nagothane IPCL project accident which occurred last year when the project was to start production;

(b) whether the investigation of the accident has been completed; if no, the reasons therefor;

(c) by when it would be completed; and

(d) what is the terme of reference of investigation and what are the preliminary findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) An industrial accident took place on 5th November, 1990 in the Outside Battery Limit Unit (OSBL) of Gas Cracker Complex of IPCL at Nagothane, Distt. Raigarh, Maharashtra. 32 persons lost their lives, which included 13 from IPCL, 8 from Central Industrial Security Force (CISF) and 11 from contractors, Considerable damage had